

**GOVERNMENT OF INDIA  
ENVIRONMENT, FORESTS AND CLIMATE CHANGE  
LOK SABHA**

UNSTARRED QUESTION NO:3762

ANSWERED ON:16.12.2014

NATIONAL GREEN TRIBUNAL

Chakravarty Smt. Bijoya

**Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:**

(a) whether delay in giving clearances/disposal of cases by the National Green Tribunal (NGT) has resulted in loss to the Government exchequer and if so, the details thereof;

(b) whether various companies working in the field of biological resources are also suffering losses due to non-clearance of projects by the National Bio-diversity Authority pending the decision of the NGT; and

(c) if so, the details thereof including the losses suffered by such companies annually along with the corrective measures proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) National Green Tribunal (NGT) is established by an Act of Parliament (National Green Tribunal Act, 2010). Consideration of Grant of Environmental clearance is not within the jurisdiction of NGT.

(b) No, Sir. National Bio-diversity Authority receives applications from different stakeholders seeking approval for undertaking various activities mentioned in section 3, 4 and 6 of the Biological Diversity Act, 2002. The same are processed on a case to case basis.

(c) Not applicable in view of (b) above.